

Central Administration Tribunal  
Principal Bench  
.....

C.A. No. 2345/91

New Delhi, this the 11th day of October, 1995.

Hon'ble Dr. R.K. Saxena, Member (J)  
Hon'ble Sh. K. Muthukum, Member (A)

1. Nand Lal s/o Sh. Mahadev
2. Lila Ram s/o Tara Chand
3. Duran s/o Sh. Bhagwana
4. Rameshwar s/o Shri Prabhati Lal
5. Shanker s/o Sh. Narain
6. Ami Lal s/o Sh. Tula
7. Lal Chand s/o Sh. Ghisa Ram
8. Ram Swaroop s/o Sh. Tula Ram
9. Sultan s/o Sh. Mata Din

(All were working as C/L Gangmen under  
P.W.I. Ateli in Western Railway, which  
is under Assistant Engineer, Western  
Railway, Alwar (Rajasthan) and r/o  
village Jutubpur, Distt. Rewari (Haryana)

...Applicant

(By Shri Yogesh Sharma proxy for Shri V. K.  
Sharma, Advocate)

Versus

1. Union of India through  
the General Manager,  
Western Railway,  
Churchgate,  
Bombay.
2. The Divisional Railway Manager (E),  
Western Railway,  
Jaipur.
3. The Assistant Engineer,  
Western Railway,  
Alwar (Rajasthan)

...Respondents

(By None)

ORDER (Oral)

By Hon'ble Dr. R. K. Saxena, Member (J):

Learned proxy counsel for the applicants contends that  
the relief claimed by the applicants in this C.A. was already  
granted by the respondents. In this connection, the order  
dated 22.11.1991 which was passed about re-engagement of



the applicants has been shown to us. The applicants had claimed relief about the direction to the respondents for regularisation and for re-engagement in preference to their juniors. The learned proxy counsel for the applicants contends that in view of the relief having been granted to the applicants by the respondents, this O.A. has become infructuous.

In view of the above facts and circumstances, the O.A. is dismissed as having become infructuous with no order as to costs.



(K. Muthukumar)  
Member (A)



1 Dr. R.K. Saxena  
Member (J)

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